

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

203. C.P. (IB)/468(MB)2023

IN THE MATTER OF

LIC Housing Finance Ltd

Vs

Trade Centre Developers And Builders Pvt Ltd

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:- Adv. Payal Gupta (PH)

For the Intervenor :Adv. Nausher Kohli (PH)

ORDER

Learned counsel for the Intervener Adv. Nausher Kolhi informs that the matter before the Hon'ble Bombay High Court is posted for 26.07.2024. In view of the same let this matter be posted to **13.08.2024**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)